IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

* O. A. No. 160 of	199 3.•
<i>t</i>	DATE OF DECISION 28.01.1993
G. Appukuttan	Applicant (s)
M/s P. Santhoshkumar & P. Santhosh Kumar(T) Versus	Advocate for the Applicant (s)
Union of India rep. by General Manager, Souther	Respondent (s)

____Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. MUKERJI, Vice Chairman and

The Hon'ble Mr. A. V. HARIDASAN, Judicial Member

Mr. TPM Ibrahim Khan, through Mr. Shefik MA.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- To be referred to the Reporter or not? W
 Whether their Lordships wish to see the fee Whether their Lordships wish to see the fair copy of the Judgement? M
- 4. To be circulated to all Benches of the Tribunal? No.

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application dated 21st January, 1993 filed under Section 19 of the Administrative Tribunals Act in which the applicant who is working as Lubricator of the Southern Railway & Fitter in the Palghat Division has prayed that he should be promoted to the higher grade of Blacksmith taking into account his service as Lubricator Fitter and to consider his representation at Annexure-I for such promotion. The representation at Annexure-I is dated 11.11.92. The learned counsel for the applicant states that the benefit of higher grade of Blacksmith has been made available to the Lubricator Eitters of

Trivandrum Division.

- 2. When the case was taken up for admission, today, the learned counsel for both the parties agreed that the application can be disposed of with appropriate direction regarding disposal of the applicant's representation at Annexure-I.
- In the circumstances, we admit this applicat-3. ion and dispose of the same with the direction to the Second Respondent to dispose of the representation of the applicant at Annexure-I addressed to the Senior Divisional Engineer, Palghat, in accordance whether & with law, keeping in view the benefits as prayed a have to a moving been a for in the representation, made available to the counterparts of the applicant in the Trivandrum Division. The representation should be disposed of within a period of two months from the date of communication of a copy of this judgment, as if the said representation is addressed to the Second Respondent himself instead of Respondent No.3. pendent No.3 to whom the representation has been addressed is directed to forward the same to Respondent No. 2 immediately. In case the said representation is not readily available, we direct the Respondent No. 2 to dispose of the copy of the representation available at Annexure-I to this O.A., on the There is no order as to costs. above lines.

(A. V. HARIDASAN) JUDICIAL MEMBER 28,1.93

(S.P.MUKERJI) VICE CHAIRMAN

28th January, 1993.